

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 23 OF 2021 (SZ)

IN THE MATTER OF:

Sama Soma Narsaiah & Ors

....

Applicant(s)

Versus

Union of India & 8 Others

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4)

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Place: Hyderabad

Date: 15-03-2023.

REPORT DATED 15.03.2023 OF THE TELANAGANA STATE POLLUTION CONTROL BOARD (R4) IN OA NO 23 OF 2021 FILED BEFORE HON'BLE NGT, CHENNAI FILED BY SRI SAMA SOMA NARASAIHAH & OTHERS Vs UNION OF INDIA & OTHERS.

It is to submit that, Sri Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the Stone Crusher unit of the 9th Respondent, M/s. Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District.

The TSPCB has submitted reports on 06.01.2023 & 30.01.2023. The Hon'ble NGT has posted the matter on 16.03.2023 for final hearing.

In this regard, the following is submitted:

1. M/s. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry), Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District is Building Stone & Road Metal Quarry in an extent of 4 Ha.
2. M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant), Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District and engaged in Stone Crusher & Hot Mix Plant.
3. M/s. Shriya Constructions (Ready Mix Concrete Plant), Sy.No. 1108/A, Ippagudem (V), Station Ghanpur (M), Jangaon District is engaged in Ready Mix Concrete.

The details of Chronological Event on Building Stone & Road Metal Quarry, Stone Crusher & Hot Mix Plant & Ready Mix Plant as given below:

Date	Chronological Events
03.11.2017	The TSPCB issued Consent for Operation (CFO) to the M/s.Shriya Constructions (Stone Crusher & Hot Mix Plant) vide dated 03.11.2017 valid up to 31.10.2022 for production of (1)

Date	Chronological Events
	Stone Chips – 500 TPD & (2) Hot Mix Asphalt – 500 TPD
14.02.2018	Board issued Consent for Operation (CFO) to the quarry vide Order dt: 14.02.2018 valid up to 31.12.2022 for mining of building stone & road metal - 1,15,388.6 m ³ /annum.
31.01.2021	Sri Sama Soma Narasaiah and others have filed an Application before the Hon'ble National Green Tribunal, Southern Zone, Chennai (Application No. 23 of 2021) against M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry - 4.0 Ha. located at Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District
03.02.2021	The Hon'ble NGT, Chennai constituted a Joint Committee comprising of representatives of <ul style="list-style-type: none"> a. District Collector, Jangaon District b. Mines & Geology Department, Warangal. c. SEIAA, Hyderabad and d. TSPCB
16.02.2021	Board Officials inspected the area on 16.02.2021 and observed that the industry is operating stone quarry, Stone Crusher & Hot Mix Plant and observed certain non-compliances at stone crusher i.e., not provided elevated dust bunker (old dust bunker removed and kept outside), not provided wind breaking wall, but developed greenbelt with 5mt width towards north, south, east, not cladding to the conveyor belt,
19.02.2021	The EE, RO, Warangal issued notice to the M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant).
05.03.2021	The Joint Committee has conducted inspection of the Building Stone & Road Metal Quarry, Stone Crushing Unit & Hot Mix Plant, Ready mix plant on 05.03.2021. The Joint committee observed that the air pollution control measures taken in building stone & road metal quarry i.e. <ul style="list-style-type: none"> ➤ Wetting of common approach road and haul roads is being carried out with hose pipe to control fugitive dust emissions.

Date	Chronological Events
	<p>➤ The quarry management has developed greenbelt in a dedicated area of 5 acres instead of developing green belt around the lease area</p> <p>The Joint committee observed that, the certain non-compliance with regard to air pollution control measures in stone crusher & hot mix plant as given below:</p> <ul style="list-style-type: none"> ➤ No dust bunker for collection of dust. However, the old dust bunker was damaged and kept outside. ➤ The crusher has not provided wind breaking walls around the crusher; however, the management has developed the greenbelt with 5m width towards North, South & East and towards West side, it is covered by hillock. ➤ The crusher has not covered the conveyor belts with GI sheets, but covered with fabric cloth. ➤ The crusher has established a ready mix concrete (RMC) plant without CFE of the Board, but the same is not yet commissioned.
05.03.2021	TSPCB carried out Ambient Air Quality (AAQ) monitoring on 05.03.2021. As per the analysis report, the SPM value is 1855 $\mu\text{g}/\text{Nm}^3$ [10m away from screen house] against the standard of 600 $\mu\text{g}/\text{Nm}^3$
18.03.2021	TSPCB issued notice to the M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant) for exceeding the parameters of Ambient Air Quality (AAQ) monitoring
18.03.2021	<p>The Joint Committee again inspected Building Stone quarry, crusher & hot mix plant on 18.03.2021 and observed the that industry has rectified all the non-compliances noticed during the earlier inspection dated. 05.03.2021:</p> <ul style="list-style-type: none"> ➤ The industry has installed new elevated closed dust bunker for collection of dust. ➤ The industry has provided water sprinklers at all dust generating sources. ➤ The crusher has provided cladding to the primary crusher, secondary crusher, primary screen and secondary screen.

Date	Chronological Events
	<ul style="list-style-type: none"> ➤ The crusher has covered all the conveyor belts with fabric cloth instead of with GI sheets. ➤ The industry has laid BT road from the boundary of the crusher to the loading point of the crusher. ➤ The crusher has developed the greenbelt with 5m & above width towards North, South and East. The quarry followed by hillock towards the West side. ➤ The total extent of greenbelt developed is about 3 acres within the crusher premises and about 8 acres outside the premises towards the North side
22.03.2021	TSPCB carried out Ambient Air Quality (AAQ) monitoring on 22.03.2021. As per the analysis results of AAQ monitoring, the parameters are meeting the prescribed standards, i.e., SPM - 512 $\mu\text{g}/\text{Nm}^3$ against the standard of 600 $\mu\text{g}/\text{Nm}^3$ and 82 $\mu\text{g}/\text{Nm}^3$ against the standard of 100 $\mu\text{g}/\text{Nm}^3$
31.03.2021	The Joint committee submitted its report to the Hon'ble NGT on 31.03.2021.
16.06.2021	<p>The Board issued acknowledgement (Life time consent) to the Ready Mix Concrete plant vide order dt: 16.06.2021 as it is categorized under green category. Copy enclosed as Annexure-I.</p> <p>As per the records, verified ready mix has started its operation from March, 2022.</p>
04.11.2022	The Hon'ble NGT vide order dt.04.11.2022 directed to Levy Environmental Compensation for the violations observed earlier by the Joint Committee.
16.11.2022	The Board has issued a SHOW CAUSE CUM HEARING NOTICE to the industry as to why the Board shall not levy Environmental Compensation in compliance with the Hon'ble NGT Orders dated 04.11.2021 for the non-compliance of consent conditions observed earlier

Date	Chronological Events
17.11.2022	An opportunity of hearing given to the industry management before the Task Force committee at T.S Pollution Control Board, on 17.11.2022 to file any objections on the Environmental Compensation proposed to be levied. The representative of the industry has attended the meeting. The committee noted that, during the inspection of the Board officials on 16.02.2021 certain non-compliances with respect to consent conditions were observed in stone crusher. Subsequently, during the inspection of the Joint Committee on 18.03.2021, it was noticed that the stone crusher has rectified all the non-compliances noticed during the earlier inspection. The committee also noted that, as per the analysis results of AAQ monitoring conducted on 22.03.2021, the parameters are meeting the prescribed standards, i.e., SPM - 512 $\mu\text{g}/\text{Nm}^3$ against the standard of 600 $\mu\text{g}/\text{Nm}^3$ and Particulate Matter is 82 $\mu\text{g}/\text{Nm}^3$ against the standard of 100 $\mu\text{g}/\text{Nm}^3$. After detailed discussions, the committee recommended to levy Environmental Compensation for the period of violations observed from 16.02.2021 to 18.03.2021 (31 days)
21.11.2022	The TSPB levied Environmental Compensation of Rs. 1,93,750/- in compliance with the Hon'ble NGT Orders dated 04.11.2021, for the period of violations observed (31 day). Copy enclosed as Annexure-II.
03.12.2022	The quarry has obtained EC Order dated 31.10.2017 for 5 years period & also obtained EC extension from State level Environmental Impact Assessment Authority (SEIAA), Telangana vide order dated 03.12.2022 for extension of EC for a period of 30 years i.e. upto 02.12.2052. Copy enclosed as Annexure-III.
05.12.2022	The industry management has deposited the amount Rs.1,93,750/- towards Environmental Compensation to the TSPCB account.
07.12.2022	The Hon'ble NGT vide Order dated 07.12.2022, directed the TSPCB to submit additional report with regard to the renewal

Date	Chronological Events
	consent status of all the units Stone crusher, hot mix, quarry and Ready Mix concrete (RMC).
24.12.2022	Stone Crusher & Hot Mix Plant obtained renewal of Consent for Operation (CFO) from the TSPCB vide Order dated 24.12.2022 valid upto 31.10.2032 for production of (1) Stone Chips – 500 TPD & (2) Hot Mix Asphalt – 500 TPD. Copy enclosed as Annexure-IV.
30.12.2017	The quarry has obtained renewal of Consent for Operation (CFO) from TSPCB vide order dated 30.12.2022 with a validity period upto 31.12.2027 for mining of building stone & road metal - 1,15,388.6 m ³ /annum. Copy enclosed as Annexure-V.
06.01.2023	The TSPCB submitted report to The Hon'ble NGT, Chennai on the details of consents of the units.
30.01.2023	The TSPCB filed report before the Hon'ble NGT, Chennai on the levy of Environmental Compensation, the basis on which the above Environmental Compensation amount of Rs.1,93,750/- was arrived.

The Board Officials have inspected the quarry, crusher, hot mix plants & Ready Mix Plant on 09.03.2023. During the inspection, quarry, stone crusher, hot mix plants & Ready mix plants were not in operation. The Stone crusher has taken the following Pollution Control Measures (photographs enclosed):

- Provided cladding with MS sheets to the primary crusher, secondary crusher, primary screen and secondary screens to control fugitive emissions during crushing & screening activity.
- Provided closed elevated dust bunker for storage dust.
- Provided cladding to the conveyor belts to control fugitive emissions.
- Provided fixed water sprinklers at all dust generating sources i.e the industry has provided fixed water sprinklers at primary, secondary crusher, & screening sections and conveyor belts to control fugitive emissions during crushing & screening activity.
- Water sprinkling along the internal roads, loading & points with hosepipe to control fugitive emissions. Laid BT Road from the boundary of the crusher to the loading point of the crusher.

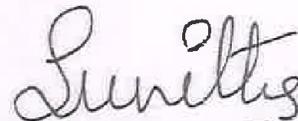
- Provided wind breaking wall around the crusher.
- Developed the greenbelt with 5m & above width towards North, South and East & quarry followed by hillock towards the West side. The total extent of greenbelt developed is about 3 acres within the crusher premises and about 8 acres outside the premises towards the North side.
- Provided scrubber as a Air Pollution Control Equipment (APCE) to the Hot mixing plant to control emissions.

The above three units have obtained valid Consents of TSPCB and all the units are complying the consent conditions issued by the Board.

The Board will regularly monitor these industries for compliance of consent conditions issued by the Board and directions issued from time to time.

Place: Warangal

Date: 15.03.2023



ENVIRONMENTAL ENGINEER

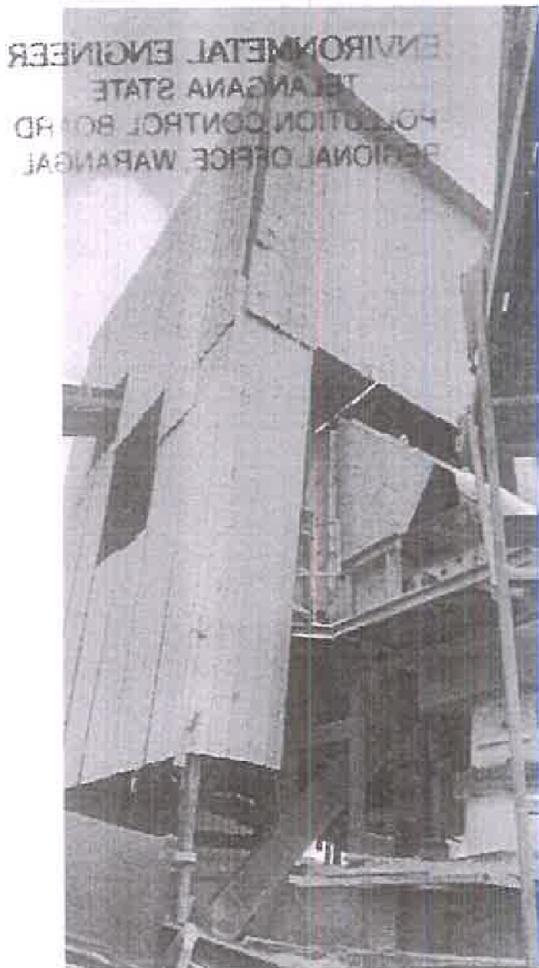
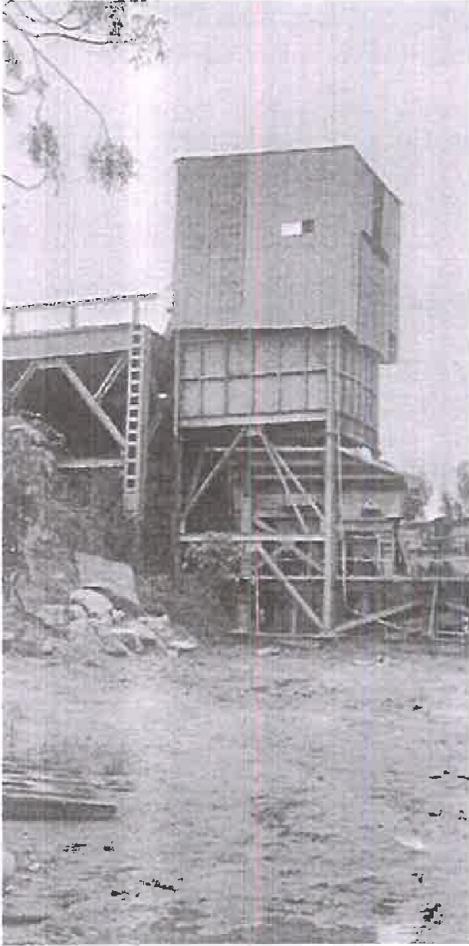
ENVIRONMENTAL ENGINEER

TELANGANA STATE

POLLUTION CONTROL BOARD

REGIONAL OFFICE, WARANGAL.

**PHOTOGRAPHS OF M/S.SHRIYA CONSTRUCTIONS DURING
INSPECTION ON 09.03.2023**



PHOTOGRAPHS OF GREENBELT AND WATER SPRINKLING ON HAUL ROADS





TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, WARANGAL

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU
 ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

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Order No. 2500/JGN/025/PCB/RO-WGL/2021- 95

Date: 16.06.2021

ACKNOWLEDGEMENT
 (For SSI Units other than 66 Categories only)

(See Rule No. 32-A of the Water (Prevention and Control Pollution) Rules 1994 and Rule No. 29-A of the Air (Prevention and Control Pollution) Rules 1994.)

The Consent application submitted by M/s. Shriya Constructions (Ready Mix Concrete Plant) to establish and to operate their unit at Sy.No. 1108/A, Ippagudem (V), Stn.Ghanpur (M), Jangaon District to produce Ready Mix Concrete Plant - 360 TPD is hereby acknowledged as the unit is not covered under Schedule No. IV & II of above said Rules. This acknowledgement is treated as consent of Telangana State Pollution Control Board, subject to the following conditions.

1. In case, of any expansion or change in manufacturing process, raw materials or products, a fresh application shall be submitted.
2. All the rules notified by the State and Central Governments under Environmental laws from time to time, which are applicable to this unit shall be complied with.
3. The industry shall comply with general standards notified by the Ministry of Environment and Forest, Government of India vide extra ordinary Gazetted notified No. 174, Dated 19th May 1993 as amended from time to time.
4. The unit should not be established in residential area or close to sensitive areas such as Hospitals, Monuments, Schools, Zoological Parks, etc.,
5. The officials of Telangana State Pollution Control Board may inspect the unit at any time to verify the compliance status and may also stipulate such conditions as are deemed to be fit.
6. All the aggregates stacked in the premises shall not be more than 3 mts of height and Handling of Cement, Sand, Fine aggregates shall be carried out by covered conveyor system.
7. Barricading all around the periphery of the plot boundary of height minimum 20 feet with tin sheets, same may extend above with netlon clothing whenever required.
8. Raw Material such as fine aggregates, coarse aggregates are to be wetted frequently.
9. Storage silos shall be equipped with dust collection system such as bag filters.
10. Internal work area shall be concreted / asphalted.
11. Two level tyre washing facility shall be provided at entry and exit points for transmit mixture vehicles.
12. Collection tank for collection of waste water generated from machine washing, truck washing etc shall be used for wetting of raw material so as to conserve water.
13. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit.
14. The industry shall maintain at a distance from the Road Land Boundary: National Highways - 50 mts, State Highways - 40 mts & MDR / Village Road - 20 mts.

Date: 16.06.2021

To
 Smt. Kunduru Shobharani,
 W/o. Kunduru Thirumal Reddy,
 C/o. M/s. Shriya Constructions (Ready Mix Concrete Plant),
 Sy.No. 1108/A, Ippagudem (V),
 Stn.Ghanpur (M), Jangaon District

ENVIRONMENTAL ENGINEER
 ENVIRONMENTAL ENGINEER
 Telangana State POLLUTION CONTROL
 BOARD REGIONAL OFFICE.
 WARANGAL

Copy Submitted to:

1. The Member Secretary, TSPCB, BO, Hyd for kind information.
2. The Joint Chief Environmental Engineer, TSPCB, ZO, Hyd for kind information.
3. The GM, DIC, Warangal Rural District for kind information.



TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-WGL/TSPCB/ZO-HYD/TF/2022-1379

Date:21.11.2022

Sub: TSPCB – ZO. HYD – M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry - 4.0 Ha., Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District & M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant, extent – Acres 6.20 Guntas), Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District – Hon'ble NGT Order in OA No. 23. of 2021 – Non-compliance of consent conditions - Levying of Environmental Compensation – **ISSUED**– Reg.

Ref: 1. Order No. 583-WGL/TSPCB/ZO-HYD/CFO/2017-2688, Dt: 14.02.2018 (quarry).
2. Order No. 508-WGL/TSPCB/ZO-HYD/TS-iPASS/CFO/2018-226, Dt: 03.11.20217 (crusher & hot mix).
3. Hon'ble NGT, Chennai – Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narasaiah, R/o. Jangaon District & others Vs Union of India & others – Order dated 03.02.2021.
4. Inspection of the industry by the Board officials on 16.02.2021.
5. Hon'ble NGT Order dated 03.02.2021.
6. Inspection of Joint Committee constituted by Hon'ble NGT on 05.03.2021 & 18.03.2021.
7. Joint Committee report dt: 31.03.2021.
8. Hon'ble NGT Order dated 04.11.2022.
9. TSPCB, Regional Office, Warangal report Lr.No.2249/ENV.COM/PCB/RO.-WGL/2022-537, dated:16.11.2022.
10. Show Cause Cum Hearing Notice issued to the dt.16.11.2022.
11. The Task Force committee meeting held on 17.11.2022 at Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating a quarry in the name of M/s. K. Thirumal Reddy Building Stone & Road Metal Quarry (4.0 Ha.), Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District and stone crusher in the name of M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant, extent – Acres 6.20 Guntas) is located at Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
2. **WHEREAS**, vide reference 1st & 2nd cited, the Board issued Consent for Operation(CFO) to the quarry vide Order dt: 14.02.2018 valid up to 31.12.2022 for mining of building stone & road metal - 1,15,388.6 m³/annum and issued Consent for Operation(CFO) to the Stone Crusher & Hot Mix Plant vide dated 03.11.2017 valid up to 31.10.2022 for production of (1) Stone Chips – 500 TPD & (2) Hot Mix Asphalt – 500 TPD. Subsequently, industry has applied renewal of CFO of the Board, the application is under process.
3. **WHEREAS**, vide reference 3rd cited, an OA No. 23 of 2021 was filed by Sri Sama Soma Narasaiah and others before the Hon'ble National Green Tribunal, Southern Zone, Chennai against M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry (4.0 Ha.) Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District (9th Respondent) and requested to ascertain the ground situation at Ippagudem Stone mining Quarry, stone crusher and Tar/RCC Mix Plant run by the industry for taking appropriate action and requested to assess the damage caused.
4. **WHEREAS**, vide reference 4th cited, Board Officials inspected the area on 16.02.2021 and observed that the industry is operating stone quarry, Stone Crusher & Hot Mix Plant and

observed certain non compliances i.e., not provided elevated dust bunker (old dust bunker removed and kept outside), established ready mix without CFE, CFO, not provided wind breaking wall, but developed greenbelt with 5mt width towards north, south, east not provided cladding to the conveyor belt, but covered the conveyor belt with green cloth. The Board has issued notices to the industry on 19.02.2021 & 25.02.2021 for non-compliance of conditions stipulated by the Board and for exceeding the emission standards prescribed by the Board.

5. **WHEREAS**, vide reference 5th cited, the Hon'ble NGT Chennai has constituted a Joint committee comprising of

- i. *The District Collector, Jangaon District of Telangana State, or a Senior Officer not below the rank of Assistant Collector or Sub-Divisional Magistrate to be deputed by the District Collector.*
- ii. *A Senior Officer from Telangana State Pollution Control Board (TSPCB) as designated by its Chairman.*
- iii. *A Senior Officer from the Directorate of Mining and Geology of concerned area and*
- iv. *A Senior Officer from State Environmental Impact Assessment Authority (SEIAA) of Telangana State.*

The Hon'ble NGT directed the Joint Committee to inspect and verify the following:

- I. *The committee is directed to ascertain as to whether there is any violation of Siting criteria, compliance of the conditions imposed in the environmental clearance as well as consent granted by the respective authorities, whether the pollution control mechanism provided are sufficient to curb the possible noise as well air pollution, whether on account of the operation of the 9th respondent unit, there is any damage caused to nearby water bodies as alleged by the applicant and also environmental degradation and if so, what are all the remedial measures to be taken to restore the same apart from imposing environmental compensation for the damage caused to the environment on account of the alleged illegal activities of the 9th respondent.*
 - II. *The committee is also directed to ascertain as to whether the 9th respondent had exceeded the mining area or the quantity permitted and if so, what is the excess quantity mined on account of the alleged illegal mining and if so, what is the quantum of compensation that has to be collected towards royalty and penalty as per the concerned rules and also the cost required for restoring the damage caused on account of such illegal mining.*
 - III. *The committee is also directed to ascertain as to whether there was any health impact on account of the operation of the 9th respondent unit, within a reasonable distance within which the possibility of the pollution may have impact.*
 - IV. *The committee is also directed to consider the question of directions issued by this Tribunal in O.A. No. 03 of 2016 (Suo-Motu based on the news item published in "Eenadu" Telugu Newspaper, dated 29.12.2015 Vs. The Chief Secretary, Government of Telangana and others dated 05.07.2016).*
 - V. *The committee is directed to submit the report to this Tribunal on or before 10.03.2021, by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.*
6. **WHEREAS**, vide reference 6th cited, the Joint Committee has conducted inspection of the Building Stone & Road Metal Quarry, Stone Crushing Unit & Hot Mix Plant on 05.03.2021. Ambient Air Quality(AAQ) monitoring was conducted by the Zonal Laboratory, TSPCB, Warangal on 05.03.2021 and the SPM value was found to be 1855 $\mu\text{g}/\text{Nm}^3$ [10m away from screen house] against the standard of 600 $\mu\text{g}/\text{Nm}^3$ and the Board has issued notice to the

(13)

industry on 18.03.2021 for establishing the RMC plant without obtaining CFO of the Board & exceeding the Ambient Air Quality respectively.

7. **WHEREAS**, vide reference 7th cited, the Joint Committee again inspected Building Stone quarry, crusher & hot mix plant on 18.03.2021 and the Joint committee submitted its report to the Hon'ble NGT on 31.03.2021.
8. **WHEREAS**, the Hon'ble NGT vide order dt.04.11.2022 directed to Levy Environmental Compensation for the violations observed earlier even though the crusher has rectified after the observations by the board.
9. **WHEREAS**, Vide reference 9th cited, the EE, RO, Warangal submitted a report on the assessment on the Environmental Compensation to be levied against the industry and requested to take suitable action.
10. **WHEREAS**, vide reference 10th cited, the Board has issued a SHOW CAUSE CUM HEARING NOTICE as to why the Board shall not levy Environmental Compensation in compliance with the Hon'ble NGT Orders dated 04.11.2021 for the non-compliance of consent conditions observed earlier.
11. **WHEREAS**, the Board carried out the assessment of Environmental Compensation as per the guidelines issued by the CPCB and the details of calculations are as follows:

No of days of violation observed:

Date of inspection	Observations	Action taken	No. of days of violation
16.02.2021(Board Officials)	During the inspection observed that, the industry has not provided elevated dust bunker (old dust bunker removed and kept outside), not provided wind breaking wall, not provided cladding to the conveyor belt, established ready mix without CFE, CFO	Notice issued on 19.02.2021 & 25.02.2021	As per the previous report, the violation period taken from 16.02.2021 to 18.03.2021.
05.03.2021 (Joint Committee inspection)	During the joint committee inspection observed that, no dust bunker for collection of dust, not provided wind breaking walls around the crusher, however, the management has developed the greenbelt with 5m width towards North, South & East and towards West side, it is covered by hillock, The crusher has not covered the conveyor belts with GI sheets but covered with fibre cloth, established a ready mix concrete (RMC) plant without obtaining CFE of the Board, but not commissioned. Ambient Air Quality(AAQ) monitoring was conducted on 05.03.2021 and the SPM value was found to be 1855 $\mu\text{g}/\text{Nm}^3$ [10m away from screen house] against the standard of 600 $\mu\text{g}/\text{Nm}^3$.	Show cause notice issued on 18.03.2021	Hence, number of days of violation is 31days.
18.03.2021 (Joint Committee inspection)	During the joint committee inspection observed that, it was observed that the industry has installed new elevated closed dust bunker for collection of dust, industry has laid BT road from the boundary of the crusher to the loading point of the crusher, the crusher has developed the greenbelt with 5m & above width towards North, South and East. The quarry followed by hillock towards the West side, The total extent of greenbelt developed		

(14)

	is about 3 acres within the crusher premises and about 8 acres outside the premises towards the North side. The industry has established ready mix plant without obtaining CFE of the Board, but not commissioned. Subsequently, the ready mix obtained acknowledgement form Board.		
22.03.2021 (AAQ monitoring conducted)	Again conducted AAQ monitoring, as per the analysis results, the parameters of SPM was found to be 512 $\mu\text{g}/\text{Nm}^3$ [@ 10 mts from Jaw Crusher] against the standard of 600 $\mu\text{g}/\text{Nm}^3$ and 82 $\mu\text{g}/\text{Nm}^3$ [@ boundary of the industry on South side – down wind direction] against the standard of 100 $\mu\text{g}/\text{Nm}^3$	--	--
Total no. of violating days			31 days

Environmental Compensation to be levied:

$$\text{Environmental Compensation(EC)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

Where

PI – Pollution index of industrial sector

N – No of days of violation took place

R – A factor in Rupees for EC

S – Factor for scale of operation

LF – Location factor

PI is taken as 50 duly considering the category of the industry i.e., Orange Category.

N taken as 31 days for which period violation took place.

R is suggested to consider as 250.

S is taken as 0.5 considering the unit is small scale industry.

LF is taken as 1 considering the city population is less than one million in which the industry existing.

Hence, the Environmental Compensation is $50 \times 31 \times 250 \times 0.5 \times 1$
= Rs.1,93,750/-.

12. WHEREAS, vide reference 11th cited, you were given a opportunity of hearing before the Task Force committee at T.S Pollution Control Board, Zonal Office, Hyderabad on 17.11.2022 to file any objections on the Environmental Compensation proposed to be levied. The representative of the industry has attended the meeting. The committee noted that, during the inspection of the Board officials on 16.02.2021 certain non compliances with respective to consent conditions were observed. Subsequently, during the inspection of the joint committee on 18.03.2021, it was noticed that the industry has rectified all the non compliances noticed during the earlier inspection. The committee also noted that, as per the analysis results of AAQ monitoring conducted on 22.03.2021, the parameters are meeting the prescribed standards, i.e., SPM - 512 $\mu\text{g}/\text{Nm}^3$ against the standard of 600 $\mu\text{g}/\text{Nm}^3$ and 82 $\mu\text{g}/\text{Nm}^3$ against the standard of 100 $\mu\text{g}/\text{Nm}^3$. The industry representative informed that, they have installed dust bunker, but during the officials inspection, the old bunker got damaged and the same was removed. The same was noticed by the officials during their inspection. Subsequently, new bunker was installed which was noticed by the Joint Committee during their inspection. He requested not to levy any environmental compensation as they are complying with all the conditions stipulated by the Board. After detailed discussions, the committee recommended to levy Environmental Compensation for the period of violations observed.

(15)

13. **WHEREAS**, after careful examination of the material facts of the case, objections of the industry and recommendations of the committee, the Board hereby finalizes the Environmental Compensation as per the assessment done above.

In view of the above, the Board hereby levy Environmental Compensation of **Rs.1,93,750/- (Rupees One Lakh Ninety Three Thousand Seven Hundred and Fifty Only)** in compliance with the Hon'ble NGT Orders dated 04.11.2021, for the period of violations observed.

You are hereby directed to deposit the **Rs.1,93,750/- (Rupees One Lakh Ninety Three Thousand Seven Hundred and Fifty Only)** towards Environmental Compensation within one month.

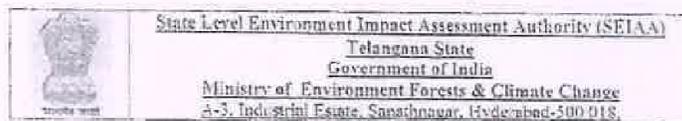

JOINT CHIEF ENVIRONMENTAL ENGINEER



To

**Sri K. Thirumal Reddy
C/o. M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry (4.0 Ha.),
Sy.No. 1109 & M/s. Shriya Constructions
(Stone Crusher & Hot Mix Plant,
Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M),
Jangaon District.**

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. Copy to the Environmental Engineer, Regional Office, Warangal for information and necessary action.



REGD. POST WITH ACK. DUE

Order No. SEIAA/TS/OL/JNGN-34/2022-

Dt: 03.12.2022.

Sub: SEIAA, TS - 4.0 Ha. Building Stone & Road Metal quarry of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District - Extension of validity period of Environmental Clearance - Issued - Reg.

Ref: 1. EC Order No. 11/DEIAA-DEAC-JN/2016-1, dt. 31.10.2017 issued by DEIAA, Jangaon
2. Your application submitted online on 20.10.2020 (Proposal No. SIA/TGM/MH/293206/2022) MODI EC received on 28.10.2020.

- I. Earlier, the DEIAA, Jangaon had issued Environmental Clearance for mining of Building Stone & Road Metal Quarry with production capacity of 5,76,943 m³/annum in Mine lease area of 4.0 Ha in favour of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District vide reference 1st cited, valid upto 30.10.2022. They obtained CFO dt: 14.02.2018 from TSPCB.
- II. The proponent vide reference 2nd cited informed that they have not carried out mining operations for maximum capacity w.r.t. EC order and submitted previous dispatch production details as per Lr. dt. 18.10.2022 of the ADMG, Jangaon District. They have achieved production of 1,45,777.49 m³ during 2015-16 to 2022-23 except during 2016-17 against permitted production capacity of 5,76,943 m³/annum as per EC. They further informed that the initial lease was granted before 09.09.2013 and was transferred in favour of the proponent for unexpired period upto 08.09.2020. The proponent has obtained renewal of lease (in-principle) on 13.03.2020 for further period of 20 years and submitted a copy of Scrutinized / Approved Mining Plan & EMP Report and as per latest modified approved Mining Plan dt: 17.10.2022, they found changes w.r.t. mineable reserves, production & life of mine and hence requested for extension of validity for EC order with the following changes.

Details	EC obtained	Proposed
Lease area [Ha.]	4.0	4.0
Production, m ³ /annum	1,15,392	1,10,133.3
Mineable Reserves, m ³	6,11,041	19,23,166
Life of Mine (years)	5.29	18
Water requirement (KLD)	21.0	5.9
EMP cost estimate	Rs. 20 lakhs	Rs. 40 lakhs

- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State level Expert Appraisal Committee (SEAC) examined the request of the proponent in its meeting held on 11.11.2022. Based on the information furnished, presentation made by the consultant M/s. Team Labs & Consultants, Hyderabad; Lr. dt. 18.10.2022 of the ADMG, Jangaon furnishing year wise dispatch permits for the period from 2015-16 to 2022-23 except during 2016-17; S.O. 2346(E), dt. 16.06.2021 of MoEF&CC, GoI; the Committee considered the proposal and recommended for extension of EC. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2022 examined the request of proponent and the recommendations of SEAC, and approved for extension of EC. The SEIAA, Telangana hereby extends the validity period of Environmental Clearance issued vide reference 1st cited for a period of 30 years from the date of EC order (OR) life of Mine whichever is earlier. It is reported that life of mine is : 8 years @ 1,10,133.3 m³/annum.
- IV. The proponent shall not exceed beyond the permitted mining capacity mentioned above and shall operate the mine with valid consent of TSPCB..

- V. No change in mining technology and scope of working should be made without prior approval of the SEIAA, TS, Hyderabad further expansion or modifications in the mine shall be carried out with prior approval of the SEIAA, TS, Hyderabad / MoE&F, GoI, New Delhi, as applicable.
- VI. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA and CCF, Integrated Regional Office of MoEF&CC, GoI, Hyderabad on 1st June and 1st December of each calendar year.
- VII. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
- VIII. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the SEIAA, Telangana.
- IX. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- X. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- XI. The SEIAA, TS, Hyderabad may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA-TS, Hyderabad reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

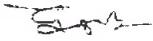
Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Sri K. Thirumal Reddy,
(4.0 Ha. Building Stone & Road Metal quarry)
H. No. 1-9-1134, Shenkar Nagar Hunter Road,
Hanamkonda - 506 001, Warangal Urban District
Ph.No. +91 9030404628
Mail: kthirumalreddyquarry@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, Telangana for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Warangal, TSPCB for information.
4. The IRO, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

//T.C.F.B.O//


JOINT CHIEF ENVIRONMENTAL ENGINEER



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone 23867500
Fax: 040 - 23615331
Website: tspcb.tg.gov.in

CONSENT & HWA ORDER (RENEWAL)
ORANGE CATEGORY

Consent Order No: 220524201697

Dt. 24.12.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorization under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under M/s. Shriya Constructions is located at Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.8	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of chimney
1	Attached to DG set of capacity 2x250 KVA

iii) HW Authorisation No. 220524201697

Dt. 24.12.2022

HAZARDOUS WASTE AUTHORISATION
(FORM - II)
[See Rule 6 (2)]

M/s. Shriya Constructions is located at Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH RECYCLING OPTION:

Sl. No.	Name of the Hazardous Waste	Stream	Quantity	Point of Disposal
1.	Waste Oil	5.1 of Schedule -I	50 LPA	Shall be disposed to Authorized Reprocessors / Recyclers
Other Waste				
2.	Stone Dust	-	50 TPD	Shall be disposed to road contractors & brick manufacturing units

19

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1	Stone chips (8 mm, 12mm, 20mm, 40mm)	500 TPD
2	Hot Mix Asphalt (Hot Mix Plant)	500 TPD

This order is subject to the provision of 'the Acts' and the Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consent & Hazardous Waste Authorization is valid for a period upto 31.10.2032.

Sd/-
MEMBER SECRETARY

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107, Bopagudem (V),
Station Ghampur (M), Jangaon District

///T.C.F.B.O///


SENIOR ENVIRONMENTAL ENGINEER
(Unit-II)

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HYM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website. <http://tsocb.cop.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO order dt. 03.11.2017. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and strict action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt. 03.11.2017. Concealing is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 28, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. The industry has paid consent fee of Rs. 4,80,000/- for a period upto 31.10.2032
2. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
3. Total Water Consumption shall not exceed : 21.0 KLD

S. No	Purpose	Quantity
1	Dust Suppression	15.0 KLD
2	Green belt	5.0 KLD
3	Domestic	1.0 KLD
	Total	21.0 KLD

4. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
5. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No. B-290(16/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time - (8 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

6. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards
1	SPM	115 mg/Nm ³

(21)

7. The industry has paid Environmental Compensation fee of Rs. 1,93,750/- on 05.12.2022 as per Hon'ble NGT order dated 04.11.2022 in the OR no 25 of 2021 filed by Sri Sama Somb Narasimh and others before the Hon'ble National Green Tribunal, Southern Zone, Chennai
8. The crusher shall provide permanent water sprinkling systems at all the dust generating areas, loading & unloading points, transfer points and internal roads & open areas.
9. The water shall be sprayed in the form of mist using suitable equipment and motor. Mist water sprinklers shall be installed at a height of about 30 ft covering entire stone crusher area. The crusher shall provide sufficient water storage tank.
10. The crushers and Vibrating screens shall be covered / enclosed with MS sheets along with provision of water sprinkling.
11. The crusher shall provide semi circular MS dome sheds to the belt conveyors carrying aggregates and dust.
12. Telescopic chutes shall be provided at product unloading conveyor to prevent dust emission during free fall of material from height.
13. The crusher with capacity upto 50 TPH shall provide dipped bunkers for storage of dust. The dust shall be loaded into trucks directly from the bunker.
14. The crusher with capacity more than 50 TPH shall provide dedicated closed storage shed with MS Sheets for storage of dust with water sprinkling arrangement.
15. The vehicles carrying stone metals & dust shall be covered with tarpaulin sheets / green cloth and wetted with fixed water spraying system before leaving the crushing area.
16. The stone crusher should have a wind breaking walls of at least 20 ft height alongside the boundary. The height of the stacked aggregates and dust shall be less than 20 ft.
17. The crushers shall construct metal roads within the premises.
18. The plant area including roads and open areas shall be regularly cleaned and wetted. The dust accumulated in the crushing area shall be collected and disposed regularly.
19. Periodic cleaning of water spray nozzles shall be carried out to avoid choking. A high standard of housekeeping should be maintained at the stone crusher units. Any piles of materials accumulated in or around the plant should be cleaned up regularly. The surface of all stockpiles of crushed aggregates should be kept sufficiently wet by water spraying.
20. The industry shall operate Air Pollution Control Equipment (i.e., wet scrubber continuously to control the dust / flue gas emissions generated from the Hot mix plant.
21. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions pertaining to hot mix plant.
22. The crushers shall install flow meters to measure water consumption for dust suppression and greenbelt development.
23. The crushers shall provide separate energy meter for pollution control devices.
24. The noise pollution shall be controlled by providing acoustic enclosures to the equipment (crushers, screens, etc) and regular maintenance of the crushing, screening and loading equipment.
25. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
26. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
27. The industry shall take necessary measures to control fugitive emissions.
28. The industry shall take all precautionary and safety measures during process operations
29. The industry shall comply with all the directions issued by the Board from time to time.

30. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts
31. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
32. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
33. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law

SCHEDULE - C
[see rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING
HAZARDOUS WASTES]**

1. The construction project should give top priority for waste minimization and cleaner production practices.
2. The project should not store hazardous waste for more than 180 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The project should store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The project should not dispose Waste oils to the traders and the same should be disposed to the authorized Reprocessors/ Recyclers.
5. The project should dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The project should take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.
7. The project should maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
8. The project should dispose the e-waste to authorized traders / recyclers / reprocessors only.
9. The project should submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107, Ippagudem (V),
Station Ghanpur (M), Jangaon District.

JIT.C.F.B.O/II


SENIOR ENVIRONMENTAL ENGINEER
(Unit-I) 29/07/22



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Urz. Nagar, Begumpet, Hyderabad. Phone: 040-23402495
 Email: jceo-zhyd-tspcb@telangana.gov.in

CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Consent Order No: 583-WGL/TSPCB/ZOH/CFO/2022-1745 **Date: 30.12.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

M/s. Sri. K. Thirumal Reddy
 (4.0 Ha. Building Stone & Road Metal Quarry),
 Sy.No. 1109, Ippagudem (V),
 Station Ghanpur (M), Jangaon District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	0.8 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to DG set of capacity – 125 KVA	–	SPM – 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form – 2) (Sec Rule 6(2)):

M/s. Sri. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry), Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name of the Hazardous waste	Stream	Quantity	Disposal option
1	Waste Oil	5.1 of Sch – I	40Ltrs/Annum	Shall be sent to authorized recyclers/reprocessors.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B enclosed to this order.

(24)

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1.	Mining of Building Stone & Road Metal (Over an extent of 4.0 Ha)	115388.6 m ³ /annum

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2027.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B

To
M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry),
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M), Jangaon District
Email Id: bhagyalaxmiassociates20@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://mpch.org.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

S. No.	Purpose	Total Consumption
1.	Water sprinkling on haul roads	15.0 KLD
2.	Green belt development	0.5 KLD
3.	Domestic	1.0 KLD
	Total	16.5 KLD

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in µg/m ³ :
1	Particulate Matter (PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
 Night time (10 PM to 6 AM) - 70 dB (A)

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi-mechanized open cast mining and shall carryout mining of building stone & road metal quarry in an area of 4.0 Ha. only.
5. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
6. The industry shall adopt wet drilling method to control dust emissions. Delay detonator and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

7. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
8. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
9. The industry shall scrupulously comply with conditions stipulated by the DEIAA, (District level Environment Impact Assessment Authority) in the Environmental Clearance order dated 31.10.2017 and extension of EC order dt: 03.12.2022 by the SEIAA (State level Environment Impact Assessment Authority).
10. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
11. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.
14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
15. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stocked properly with proper slope with adequate measures and should be used for plantation purpose.
16. The rock waste shall be dumped in the dump yard within the quarry lease. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
17. The industry shall adopt the following measures to control erosion of dumps:
 - Retention/tee walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
18. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
19. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
20. The industry shall stack the top soil properly with proper slope with adequate measures.
21. The industry shall develop greenbelt as per norms i.e 33% of the total area along the boundary of the unit and also in the vacant places within the premises.

22. The industry shall comply with all the directions issued by the Board from time to time.
23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
24. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

(Set Rule 6(2))

(SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTE)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry),
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M), Jangaon District.

Item No.05:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 23 of 2021 (SZ)**IN THE MATTER OF:**

Sama Soma Narsaiah & Ors.

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 27.02.2023.

CORAM:**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**For Applicant(s): Mr. Mohit K Jakhar represented
Mr. Sravan Kumar.For Respondent(s): Mr. Sai Srujan Tayi for R1.
Mrs. Renuka Devi represented
Mrs. H. Yameen Ali for R2, R3, R5 to R8.
Ms. Lavanya represented
Mr. T. Sai Krishnan for R4.
Mr. Venkat Reddy Donti Reddy for R9.

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ORDER

1. Post the matter on 16.03.2023 for final hearing.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No. 23/2021(SZ)
27th February 2023. AD.

